ACL NO. 6 OF 1988

THE MANIPUR TOWN AND COUNTRY PLANNING
(THIRD AMENDMENT) BILL, 1988

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further to amend the Manlpur Town and Country Planning Act, 1975 (Manipur Act 11 of 1975).

BE it enacted by the Legislature of Manipur in the Thirty-ninth Year of the Republic of India as follows:

1. Short title & Commencement.—(1) This Act may be called the Manipur Town and Country Planning (Third Amendment) Act, 1988.

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(2) It shall come into force at once.

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- 2. Amendment of section 2.—In section 2 of the Manipur Town and Country Planning Act, 1975 (hereinafter referred to as the principal Act),—
 - (i) after clause (v), the following shall be inserted, namely,—
 '(v)(a) "Chairman" means the Chairman of the Authority:"
 - (ii) after clause (xxiii), the following shall be inserted, namely,—
 '(xxiii)(a) "Secretary" means the Secretary of the Authority;".
- 3. Amendment of section 14.—For section 14 of the principal Act, the following shall be substituted, namely,—
 - "14. Composition of the authority.—The Authority shall consist of the following members, namely,—

	(a)	A Chairman to be appointed by the State Government	-Chairman
	(b)	A Vice-Chairman to be appointed by the State Government	-Vice-Chairman
	(c)	The Commissioner/Secretary to the State Government in-charge of Municipal Administration, Housing and Urban Development	-Ex-officio member
	(d)	The Commissioner/Secretary to the Government in-charge of Finance	—do—
	(e)	The Chief Town Planner, Govern- ment of Manipur	do
	(f)	The Chief Engineer, Public Health Engineering Deptt., Government of Manipur	_do_
	(g)	The Chief Engineer, Public Works Department, Government of Manipur	—do—
	(h)	The Chief Engineer, Electricity Depart- ment, Government of Manipur	—do—
	(i)	The District Magistrate of the District who has jurisdiction over the whole or part of the area	—do—
	(j)	The Chief Executive Officer of the Municipal Board of Municipality falls wholly or partly within the area of jurisdiction of the Authority	-de-
	(k)	Two prominent persons having sufficient knowledge or practical experience in Urban Development matters and residing within the area of jurisdiction of the authority to be nominated by the State Government	-Member
il w	(1)	A Secretary to be appointed by the State Government	-Member Secretary."

- 4. Amendment of section 29-—In sub-section (3) of section 29 of the principal Act, for words "one month" the words "twenty one days" shall be substituted.
- 5. Amendment of section 30.—For sub-section (1) of section 30 of the principal Act, the following shall be substituted, namely,—
 - "(1) The Authority or the Chief Town Planner or the local authority as the case may be shall have the scheme and report, if any, published in not less than five leading local daily newspapers and also have served a copy of the said scheme and the report on the persons who preferred claims under sub-section (3) of section 29 above, inviting objections, if any, to be filed within a period of not more than one month. The Authority or the Chief Town Planner or the local authority as the case may be, shall have specified the place where copies of the scheme and report may be made available for the inspection of the person who is likely to be affected.".
- 6. Amendment of section 88.—In section 88 of the principal Act, for the word "Chairman" occurring in the fourth line, the words "Secretary or a person authorised by the Authority" shall be substituted.